# †[Companies connected with monopoly houses

\*182. SHRI **JAGDISH** PRASAD MATHUR:

SUBRAMANIAN SWA-SHRI MY:

SHRI S. C. ANGRE:

Will the Minister of FINANCE be pleased to state:

- (a) what is the number of companies connected with the seventy-five monopoly business-houses; and
- (b) what is the total amount of arrears income-tax, wealth-tax and gift-tax against these companies during each the last three financial years?]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). Requisite information is given in the statement laid on the Table of the House.

#### Statement

According to the Report of the Monopolies Inquiry Commission, 1965, number of companies connected seventy-five Big Business and Monopoly Houses is 1536.

The collection of information regarding the total amount of arrears of income-tax, wealth-tax and gift-tax outstanding against these 1536 companies during each of last three financial years would involve enormous time, as these companies are assessed at different places all over the country.

However, total arrears of income-tax outstanding in such cases of companies connected with these Houses, where arrear demand exceeded Rs. 25 lakhs as 31-3-1972, 31-3-1973 and 31-12-1973 are given below:

> (In crores of Rupees) As on As on As on 31-3-72 31-3-73 31-12-73

Amount of ar-

14.58 10.15

13.69 rears

Figures of arrear demand of incometax due from Companies belonging to Monopoly Houses, where demand exceeded Rs. 10 lakhs in each case as 31-3-1973 and 31-12-1973 are available and are indicated below:

(In crores of Rupees)

As on As on 31-3-73 31-12-73

Amount of arrears

18.93 13.63

Companies were liable to wealth-tax only for the assessment years 1957-58 to 1959-60. If at all there are any acrears of wealth-tax against these companies, they could only be in respect of the aforesaid three years. Only those types of companies as are not enumerated in section 45 of the Gift-tax Act are liable to Gift-tax.

If the Hon'ble Members desire to have information about any particular company or companies belonging to these business houses, the same will be collected furnished.

† वित्त मंत्रालय में राज्य मंत्री (श्री के० ग्रार • गणेश):(क) ग्रौर (ख) ग्रपेक्षित सचना, सदन के पटल पर रखे गये विवरण-पत्न में दी गई है।

## विवरण

एकाधिकारी जाच श्रायोग, 1965 की रिपोर्ट के स्रनुसार पचहत्तर बड़े व्यापार तथा एकाधिकारी <mark>घरान</mark>ो से संबंधित कपनियों की संख्या 1536 है।

इन 1536 कपनियों से पूर्ववर्ती तीन वित्तीय वर्षों में प्रत्येक वर्ष के दौरान बाकी पड़ी ग्रायकर, धन-कर ग्रौर दान-कर की बकाया की कुल रकम के बारे में सूचना इकट्ठी करने मे बहुत अधिक समय लगेगा क्योकि इन कपनियो का कर-निर्धारण पुरे देश मे विभिन्न स्थानों पर किया जाता है।

तथापि, इन घरानो से संबंधित कपनियों के ऐसे मामलो मे बाकी पड़ी आयकर की कल बकाया, जिनमे 31-3-1972, 31-3-1973 म्रीर 31-12-1973 को बकाया की मांग लाख रु० से श्रधिक थी, इस प्रकार है -

(करोड़ रुपयो मे)

31-3-31-3-31 - 1273 को 72 को 73 को

बकाया की रकम

13.69 14.58 10.15

†[ ] English translation.

‡[ ] Hindi translation.

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एकाधिकारी घरानो की कंपनियो से प्राप्त ग्राय कर की वकाया मांग के ग्रांकड़े, जिनमे 31-3-1973 ग्रीर 31-12-1973 को प्रत्येक मामले मे मांग 10 लाख रु० से ग्रिधिक थी, तत्काल उपलब्ध हैं ग्रीर वे इस प्रकार हैं:

(करोड़ रुपयों में)

	31-3-73	31-12-73
	को	को
बकाया की रकम	18 93	13.63

ये कपनियां केवल निर्धारण वर्ष 1957-58 से 1959-60 तक ही धन-कर लगाये जाने योग्य थी। इन कम्पनियों पर यदि धन-कर कोई वकाया होगी भी तो वह केवल उपर्युक्त तीन वर्षों के सबध मे हो या नहीं हो मकती है। केवल उसी प्रकार की कम्पनियों पर दान-कर लगाया जा मकता है जिनकी परिगणना दान-कर अधिनियम की धारा 45 में नहीं की गई है। यदि माननीय सदस्य इन व्यापार घरानों की किसी विशेष कम्पनी अथवा कम्पनियों के विषय मे सूचना प्राप्त करना चाहते हों तो उसे इकट्ठी करके प्रस्तुन कर दिया जायेगा।

श्री जगदीश प्रसाद मायुर: आपने जो इनफारमेशन दी है इससे यह लगता है कि जो अमांउट
आफ दी एरियर्स है वह प्रति वर्ष बढ़ता गया है। आपने
इस वर्ष फिंगर तो नही दी, केवल दिसम्बर, 73 तक की
दी है, लेकिन इन वर्षों में देखने मे यह लगता है कि इस
वर्ष की भी बढ़ेगी। आपने कहा है कि किसी इडिबिजुम्नल
के बारे में न कहा जाए तो और कुछ न कह कर श्री
जी० डी० बिरला को मैं बताना चाहता हूं जो कहते हैं
कि मेरावैल्थ टैक्स मिर्फ 4 रुपये है। मैं यह जानना चाहता
कि जो जो मोनोपलि हाउसैज के मैंनेजमैंन्ट से कसर्न
लोग है, वे अपना सारा खर्चा इन कंपनियों के ऊपर ही
डाल देते है जिसके कारण से वे स्वयं सारे टैक्स की लायविलिटी से बच जाते हैं। तो इस लूपहोल को कवर करने
का सरकार ने क्या कोई प्रयास किया है?

SHRI K. R. GANESH: As far as the evasion of wealth-tax or the avoidance of wealth-tax is concerned by taking advantage of various locpholes in the law, it is partly mitigated by what the Wanchoo Committee has recommended in regard to some

of these things. As the hon. Member is aware, I have informed this House a number of times that a special cell has also been constituted to go into the tax manipulation of the larger houses and various investigations have been conducted and many assessments have been reopened. That work of the special cell is going on.

श्री जगदीश प्रसाद मायुर: जिन लार्ज हाउसेज के या मोनोपली हाउसेज के इनकम टैक्स एरियर्स है, ग्रीर उन सारी कम्पनीज को पिछले दिनो सरकार की ग्रोर से नए लाइसेन्स भी दिये गए है—उनको एक्सपेंड करने की दृष्टि से सरकार ने परिमशन दी है—तो मैं जानना चाहूगा जिनके टैक्स एरियर्स सरकार के जो फाइनेशियल इस्टीट्यूशन है उनसे ड्यू है, उसके लिए क्या सरकार एसी व्यवस्था करेगी कि बिना टैक्स क्लियरेस के, वे जो नए उद्योग खोल रहे है या एक्सपेंशन कर रहे है, उनको किसी भी प्रकार की सहायता लोन के रूप में या किसी रूप के अन्दर सरकारी फाइनेशियल इस्टीट्यूशस से नहीं मिलेगी, ग्रीर क्या पिछले दिनों इन टैक्स एरियर्स के हो हुएते भी, इस प्रकार की सहायता या इस प्रकार के लोन इन बिग बिजनेस हाउसेज को सरकार की ग्रोर से दिया गया है ?

SHRI K. R. GANESH: Sir, I wish to inform the hon'ble Member that as tar as tax arrears are concerned, it is not a problem of that magnitude as far as these big monopoly houses are concerned. I amdistinguishing tax arrears from tax avoidance and concealment. I have a list of various houses, category-wise and groupwise, in which arrears are given.

Now, Sir, arrears may be pending for various reasons. Arrears may be pending for rectification. Arrears may be pending for litigation, for demand stayed by courts and various other reasons which may not amount to concealment, which may not amount to a sort of attempt to defraud the Revenue. Therefore, each of these cases will have to be taken up and assessment made of the nature of arrears that are there.

श्री जगदीश प्रसाद मायुर मैने यह पूछा था कि—यहां कंसीलमैंन्ट का मवाल नहीं है—लेकिन जो एरियर्स सिद्ध हुए है उनके बारे में उन हाउसेज की गवर्मेन्ट इंस्टी-ट्यूशंस से जब तक क्लीयरेस की रसीद न दे दी जाए, तब तक इन फाइनेशियल इस्टीट्यूशंस से उनकी लोन श्रीर सहायता के रूप मे रुपया देने के संबंध मे सरकार की क्या पालिसी है ?

SHRI K. R. GANESH: If the arrears are because of demand has been stayed by the courts, if the arrears are because of demand stayed by the income tax authorities, if the arrears are because of other disputes, if the arrears are because they are pending rectification or pending adjustment of advances tax, obviously it may not be possible for the Government to come to the conclusion that there has been some sort of offence committed.

SHRI SUBRAMANIAN SWAMY: Sir, this is a question on which the Government is doing a lot of pussy-footing. I would like to ask a short question. I would not have really raised this question if I could get the material elsewhere.

MR. CHAIRMAN: You need not give the reasons.

SHRI SUBRAMANIAN SWAMY: The Minister has in his reply said that he cannot give information on certain matters because it involves enormous time. You, Sir, or November 26, 1973 had told the Minister that he should circulate all the reports of the monopoly houses to Members of Parliament as early as possible. If it had been done, all the informations that we are seeking would have been unnecessary if the Minister had listened to you. I would request you to ask the Minister do the same now. My question is: view of the fact that big business houses are growing at the rate of 15 per cent. per year while the small industry is growing at the rate of 3 per cent, and in view of the large number of undertakings given by the Minister in his reply that 1,546 companies are connected with 75 big houses which are cornering all the finances, in

view of the fact that the Deputy Minister, Shrimati Sushila Rohatgi, on 27-7-1973 had said that Rs. 1,293 crores had been advanced by public institutions connected with big business houses—L.I.C alone providing 52 per cent. of the advances to the big business houses—in view of all this, and in view of the Government's promise made in the Lok Sabha on May 9, 1972, does the Government now propose to carry through with its promise of breaking up the big business houses so that they do not corner finances, import licences and create concentration of economic power in the country.

SHRI K. R. GANESH: I do not think I am in a position to answer because this question, naturally, concerns the Department of Company Law. I am not concerned immediately with the question of breaking up monopoly houses, concentration of money power in the monopoly houses, nor am I prepared for a reply because this was a question pertaining to arrears of monopoly houses. These monopoly houses are sizeable units. They have got 1,500 odd companies.

It will not be possible for me to get the information about all these 1,500 companies spread over throughout the length and breadth of this country in a measurably short period of time.

SHRI SUBRAMANIAN SWAMY: They can circulate the Monopolies Commission Reports as directed by you, Sir.

MR. CHAIRMAN: You put the question to the Companies Affairs Minister.

SHRI SUBRAMANIAN SWAMY: He is also a member of the Government.

MR. CHAIRMAN: Mr. Rabi Ray.

श्री रबी राय . मै मंत्री महोदय से जानना चाहता हूं कि जिन जिन मोनोपली हाउसेज के ऊपर एरियर्स है क्या उनके नाम बतायेगे ? दूसरी चीज यह है कि पहले सवाल के जवाब में ग्रापने बताया कि 72-74 तक राइट ग्राफ किया गया है, तो जिन लोगो का राइट ग्राफ किया है उनमें मोनोपली हाउसेज है क्या ?

SHRI K. R. GANESH: Sir, I have the names of the monopoly houses. There are 20 assessees: the Associated Cement Company . . . .

MR. CHAIRMAN: You may lay it on the Table of the House.

SHRI K. R. GANESH: Yes, Sir. There are 20 companies as on 31-3-1973 having arrears amounting to Rs. 14.58 crores. Then he asked about the write off of arrears of monopoly houses. I do not immediately have that information whether there is any monopoly house. By the very nature of things, there cannot be a monopoly house, but there may be one or two such cases who may be monopoly houses or may be speculators and adventurers. But immediately I do not have that information.

DR. R. K. CHAKRABARTI : Sir, regard to part (b) of the question relating to arrears of income-tax, in one of the statements the hon. Minister said that the Government is enlisting the co-operation of officers through their respective associations and federation. Recently there was a one-day token strike by the Class Gazetted Officers Association. What is the Minister doing in order to minimise the friction between Class I and Class II Income-tax Officers, on which verv income-tax collection of depends the airears?

SHRI K. R. GANESH: The hon. Member is fully aware that unfortunately there is a history of litigation, as far as the Income-tax Department is concerned, between Class I and Class II officers. Recently the Supreme Court has upheld the Government order with regard to the fixation of quotas between Class I and Class II officers.

DR. R K. CHAKRABARTI: That is after job classification. There is no job classification so far.

SHRI K. R. GANESH: Then he has The Minister has given the mentioned that there is discontent. While Monopolies Commission's

it is the duty of the Government to implement its own order, which has been upheld by the highest court in the land, an integrated view will have to be taken so that the discontent, to the extent possible, will be removed.

SHRI G. LAKSHMANAN: May I know from the hon. Minister the procedure that is being followed with regard to the grant of visa to income-tax assessees who are in arrears, for visiting foreign countries? May I know whether anybody who is in arrears is also granted visa to visit foreign countries?

SHRI K. R. GANESH: Sir, the visa, as you know, is given by the country concerned where the Indian citizen goes. The passport is given under the Indian Passport Act and it is not easy for the Income-tax Department to tamper with the granting of passports.

SHRI G. LAKSHMANAN: Sir, . . .

MR. CHAIRMAN: That is enough. Only one question. Please sit down.

SHRI G. LAKSHMANAN: I should not give the specific instance because that is the ruling of the Chairman.

MR. CHAIRMAN: The answer to your question has come.

SHRI G. LAKSHMANAN: I do not want to mention individual cases because of the ruling given by the Chairman. Now I want to know the procedure followed, whether anybody . . . .

MR. CHAIRMAN: I do not permit any other question. Please sit down. Dr. Kurian.

DR. K. MATHEW KURIAN: The hon. Minister's statement in reply to this question is a real contempt of this House. The Minister has given the figures of 1965 Monopolies Commission's report and

referred to the total number of companies associated with them as 1536. Sir, according to the Company Affairs Departments study, the number of monopoly houses has increased from 75 to 93 and the companies associated with these Houses have increased enormously. Unless the Minister gives us the latest figures not about the 75 monopoly houses but also about the additional monopoly houses which have come into being during lats 3 year of 'Garibi Hatao'. the House will be in complete darkness. My specific question is: in view of the fact that the Government has been giving substantial loans to big monopoly houses. will the Government and particularly Ministry of Finance which cannot escape from this responsibility, consider proposal which has been made by various experts in this country that the entire loans given by public financial institutions should be converted into equity so that these monopoly houses can be effectively trolled?

MR. CHAIRMAN: You are entering into an argument.

SHRI K. R. GANESH: In answer to his first question, I had indicated, the position according to the Monopolies Commission's Report of 1965.

DR. K. MATHEW KURIAN On a point of order, Sir. The question does not refer to the Monopolies Commission's Report. The question is a very specific one. The number of 75 monopoly houses as gone up to 93...

MR. CHAIRMAN: I have heard you

SHRI K. R. GANESH: We have, given these figures according to the Monopolies Commission's Report of 1965. Later on, it may be that the monopoly houses have increased and their companies have also increased.

SHRI NIREN GHOSH: He must bring the latest information.

SHRI K. R. GANESH: Sir, the object of putting this question to me was about the arrears. I do not think that such a

well-informed hon. Member expects me to go into the entire question of monopoly houses. I have given the figures which were available with me. 1 do not deny that the monopoly houses might have increased.

DR. K. MATHEW KURIAN: I asked about the conversion of loans into equity. He is evading that question.

SHRI K. R. GANESH: How does it fall into the arrears?

DR. K. MATHEW KURIAN: This is an effective method of controlling the arrears. By controlling the companies, you can control the arrears. Let him reply to that.

SHRI K. R. GANESH: This particular question does not fall into this question. The Government has got its own thinking on the question of conversion of loans into equity. This has been kept as a guideline. It is a continuing process.

MR. CHAIRMAN: Interruptions will also continue.

श्री भैरों भिंद शेरावत माननीय मती महोदय ने अपने उत्तर में यह बताया है कि मोनोपली हाउसेज के अगेन्स्ट में करोडों रुपया बकाया है और उस बकाया की वसूली में जुडिंगल कोर्टस से जो आर्डर हो जाते हैं उनके कारण एरियर्स बनते हैं। क्या सरकार इस पर विचार कर रही है कि इनकम-टैक्स ला में इस प्रकार का संशोधन किया जाये कि एक बार डिमांड नोटिस इण्यू कर देने के बाद डिमांड नोटिस की जितनी रकम है वह पेयी को जमा करानी पड़ेगी, और इसके बाद डिसप्यूट है तो वह कोर्ट्स में चैलेज किया जा सकता है ?

SHRI K. R. GANESH: Sir, in the new Bill based on Wanchoo Committee's Report, there is a provision stating that at least the undisputed part of the demand should be paid before an appeal can be filed. Therefore, this provision is there.

श्री महाबीर त्यागी: श्रीमन्, मै ब्रापसे यह निवेदन करना चाहता हूं कि क्वेशचन के टाइम को कुछ तरह से कंट्रोल करना चाहिये जिससे कि ब्रिटिक सवालों को लिया जासके । पौन घटे मे सिर्फ दो क्वेश्चन हुये हैं ।... समय के मुताबिक क्वेश्चन थोड़े होने चाहिये ।

श्री समापित: यह सवाल ऐसे थे कि जिन में बहुत से मेम्बर्स दिलचस्पी ले रहे थे।

शी महाबीर त्यागी . जिन्होंने ग्रीर सवालो के नोटिस दिये है वे सब बेकार जाते हैं।

श्री सभापति: मै इस को नहीं मानता, कितने ही सवाल हो...

श्री महावीर त्यागी: यहां एक टेडेसी हो गयी है बहम करने की, इस को रोकना चाहिये।

श्री टी॰ एन॰ सिंह: श्राप इस को बिजनेम एडवाइ-जरी कमेटी के सामने रखदे कि एक मवाल पर कितने सप्लीमेंटरी परिमट किये जाने चाहिये । श्रगर वह कह दे कि 10, 15 या 20 सप्लीमेंटरी हो सकते हैं, जितने भी वह कह दे उस के बाद श्राप रोक दे ।

श्री समापित: मुझे भी कुछ डिन्त्रिशन है ग्रीर मैं कभी-कभी 10 या 11 मवाल करा लेता हूं, लेकिन बजाये मवालों के मैं समझता हू कि यह बहुत जरुरी है ग्रीर श्रगर मेम्बर्स ज्यादा चाहते है तो मैं उन का ख्याल रखता हं। मैं ने ग्राप की बात समझ ली।

SHRI NIREN GHOSH: Important questions are likely to take more time.

श्री महावीर त्यागी: सारे सवाल ग्राप के सामने थे ग्रीर सब को सवाल पूछने का ग्रधिकार था, लेकिन दूसरे लोगों को मौका ही नहीं मिलता।

श्री वीरेन्द्र कुमार सखलेचा: क्या माननीय मत्नी जी बतायेंगे कि डिफरेंट बिजनेस हाउसेज के द्वारा उनके परिवारों के लोग डिफरेंट कंपनीज बना लेते हैं श्रीर फिर उन में किमी एक मेम्बर को कम कर के या कही दूसरें को कम कर के इस नरह से श्रलग-अलग असेममेंट होता है कि जिससे टैंक्स बचाया जाता है। नो श्रगर उन फैंमलीज को, अगर उन के मेम्बर डिफरेंट कंपनीज बनाते हैं, उनको अगर मिला कर लिया जायें तो उनसे ज्यादा टैंक्स ड्यू होगा रिकवरी भी ज्यादा होगी। इस बारें में क्या श्राप विवार कर रहे हैं?

SHRI K. R. GANESH: Companies are formed under the Companies Act and each company is an assessable unit as far as income-tax is concerned.

# Non-fulfilment of export obligation by Kohinoor and Navajivan Mills

\*183. SHRI SARDAR AMJAD ALI :†
SHRI HARSH DEO MALAVIYA:
SHRI IBRAHIM KALANIYA :
SHRI N. R. CHOUDHURY :

Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that Kohinoor Mills and Navajivan Mills are liable for penalty for non-fulfilment of export obligation for January—June, 1973 and July—December, 1973;
- (b) if so, whether any action has been taken by the Textile Commissioner against these defaulting Mills; and
- (c) if not, what are the reasons therefor?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):
(a) to (c) A statement is laid on the Table of the House.

### Statement

In terms of the voluntary export obligation undertaken by the Indian Cotton Mills Federation in 1973, all composite cotton textile mills were to export 15 per cent of their production of cloth during the calender year. The mills were, however, given the option of transferring the obligation to other composite mills on mutually acceptable terms. Against the obligation to export 52.28 lakh sq. metres of cloth in 1973, Messrs, Kohinoo Mills themselves exported 22.59 lakh sq. metres

<sup>†</sup>The question was actually asked on the floor of the House by Shri Sardar Amjad Ali.